

villages, these villages remain neglected. I, therefore, want to draw your attention towards these villages. I have also written in this regard. I would like to demand here also that these villages should be declared as drought affected areas, their land revenue may be waived off and relief measures be started there.

PROF. OM PAL SINGH 'NIDAR' (Jalesar) : Mr. Deputy Speaker, Sir, I am thankful to you that you have given me an opportunity to draw the attention of the country, through this House, towards the main problem of my constituency. In my constituency also, all the industrial units have either been closed or being closed as per a judgement of the Supreme Court but there is another aspect in it. When the judgement of the Supreme Court was being implemented in my region, it was also stated at that time that my region i.e. Agra, Ferozabad, Etah and Mathura would be provided with uninterrupted power supply for 24 hours in the form of alternative energy and all industrial units would be supplied gas uninterruptedly. But no industrial unit has so far been supplied gas and not to speak of providing power for 24 hours, even at my native place i.e. Ferozabad where the number of factories is the highest and these are running without any foreign assistance, the Government have given no help till today. Sometimes power is not supplied continuously for 24 days in that area.

Sir, through you, I would like to submit that if the Government implement first part of the judgement regarding closing of industrial units, it should implement the second part also which envisages that gas should be supplied regularly and power be made available continuously for 24 hours. Unless the second part of the judgement is implemented, the hope, which was raised by promising to set up gas based industries, among the lakhs of labourers who have been rendered jobless, will not be fulfilled. I am giving an example here. Lakhs of labourers have been rendered jobless in Ferozabad alone and foundry, Sari and other industries are not included in it. Therefore, through you, I would like to submit that the Government should implement the judgement of the Supreme Court there with immediate effect, set up small power stations at a distance of 10-20 kilometer and supply gas to the industries without any further delay.

SHRI GANGA CHARAN RAJPUT (Hamirpur) : Mr. Deputy Speaker, Sir, I would like to draw your attention towards the news which has appeared prominently in all newspapers of today and that is fodder scam of Bihar. Now-a-days no other news appeals in the newspapers other than scams. All the politicians and officers holding higher Offices are involved in corruption. Some of them have been exposed and others are yet to be exposed. Sir, through you, I would like to request the Government that it should expose those people who are yet to be exposed. I would like to give a suggestion here that the C.B.I. may be directed to make an inquiry into the properties of the present Ministers.

Expunged as ordered by the chair.

former Ministers, Governors, I.A.S. and I.P.S. Officers and all judges. These people may be asked to submit a statement of their properties.

Mr. Deputy Speaker, Sir, even Judiciary is not free from corruption today... A former judge has been arrested under FERA. Judges have no clear image so far as corruption is concerned and I.A.S. and I.P.S. officers are already involved in corruption. It is because our Ministers are also involved in corruption. If the leader of the country is involved in corruption, how can we prevent officers from indulging in it. It is a very serious issue, therefore, it should be considered seriously in the House. Supreme Court has exposed many corrupt leaders with the help of the CBI but our Government have not been able to expose even a single Minister and Officer till today. What are the reasons behind it? Is corruption not rampant in the country at present? But the reality is that corruption is prevailing in the country at present also. Why the Government are keeping mum? Our hon'ble Minister Shri Ram Vilas Paswanji is sitting here. He is holding an important Department like Railway. Corruption might have been in that Department also. He should tell as to how many cases of corruption have come to the notice and how many guilty officers have been punished?

Shri Jenaji is also sitting here. What are the reasons for which the Ministers do not consider even a single officer of their Departments involved in corruptions? Can they not fix a target to identify a certain number of corrupt officers every day and to bring them in the dock? Since we have to resolve to do away with corruption, therefore, all of us would have to make efforts. This has become an important issue before the people of the country. Now the situation is that if we come out wearing Khadi clothes, people taunt by saying that Sukhram is going. There was a time when khad was given respect but now it is facing disrespect. Therefore, the House and the Government should consider this important issue seriously. Please tell me what steps are being taken by the Government to do away with corruption?

I want to say one more thing. The Lokpal Bill is likely to be introduced soon. No judge is being associated with the preparation of this Bill. Today, justice is being sold in districts and it is being bought at a price by the rich and the poor are not getting justice. It is the Supreme Court only in which people still have faith.

MR. DEPUTY SPEAKER : Please sit down. Some of the words spoken by you have been brought to my notice. I would like to go through them.

SHRI GANGA CHARAN RAJPUT : I want a reply from the Government.

SHRI CHAMAN LAL GUPTA (Udhampur) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards a very important matter. The Government of Pakistan have not issued visa to any Sikh living in Kashmir for the last four years. When our Sikh pilgrims who wish to visit Nankana Sahib, apply for visa, their applications are not entertained on the